#### COURT-I

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 42 OF 2017 & IA NO. 915 OF 2017

Dated: 7<sup>th</sup> November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of:

M. P. Power Management Co. Ltd.

.... Appellant(s)

Vs.

M/s Jaiprakash Power Ventures Ltd. & Ors.

... Respondent(s)

Counsel for the Appellant(s) : Mr. Purushaindra Kaurav, Sr. Adv.

Mr. Ravin Dubey Mr. Nitin Gaur

Ms. Anuradha Mishra

Counsel for the Respondent(s) : Mr. Venkatesh

Mr. Pratyush Singh Mr. Varun Singh for R-1

Ms. Mandakini Ghosh Ms. Ritika Singhal

Mr. Gajendra Tiwari for R-5

### **ORDER**

### IA NO. 915 OF 2017

(Appln. for filing additional documents)

We have heard learned counsel for the parties. For the reasons stated in the application and without expressing any opinion on the documents to be placed on record, application is granted. The fact that the documents were not on record before the State Commission and the effect thereof is kept open. Application is disposed of.

## **APPEAL NO. 42 OF 2017**

List the matter for hearing on 10.01.2018.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/tpd